

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4095
ANSWERED ON:18.05.2006
REIMBURSEMENT OF DEMAND DRAFT CHARGES
Chowdhury Shri Adhir Ranjan

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the objective of reimbursement of demand draft making charges to the dealers;
- (b) the total amount reimbursed by the oil companies during each of the last three years on this count;
- (c) whether the Government proposes to discontinue the reimbursement of demand draft making charges to the dealers; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL)

(a): Considering the competitive scenario and the fact that most banks were found to waive demand draft charges owing to introduction of Electronic Fund Transfer facilities, a decision was taken by the public sector Oil Marketing Companies (OMCs) viz. Indian Oil Corporation Ltd. (IOCL), Bharat Petroleum Corporation Ltd. (BPCL), Hindustan Petroleum Corporation Ltd. (HPCL) and IBP Co. Ltd. to discontinue reimbursement of demand draft making charges, effective 11-12/09/05. However, on account of serious objections raised by the Federation of All India Petroleum Traders (FAIPT), the OMCs are reimbursing demand draft making charges, at actuals, subject to a ceiling, against production of proof of such incidence like bankers charge slip.

(b): The amount reimbursed by IOCL, BPCL, HPCL and IBP Co. Ltd. during each of the last three years on this count is given below :

(Rs. in crores)

Name of the oil company 2003-04 2004-05 2005-06

IOCL	37.43	39.70	27.42
BPCL	39.25	50.68	23.38
HPCL	26.00	27.00	23.00
IBP Co. Ltd.	11.87	12.61	10.59

(c): No, Sir.

(d): Does not arise in view of (c) above.